GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:6201 ANSWERED ON:06.05.2013 ILLEGAL TAXES ON GOODS TRANSPORT VEHICLES Bishnoi Shri Kuldeep

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government has received any complaints regarding illegal taxes being imposed on goods transport vehicles having National Permit plying on various National Highways of the country;
- (b) if so, the details thereof, State-wise; and
- (c) the action taken or proposed to be taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

- (a)&(b) The Ministry of Road Transport & Highways has received complaints / representations from transporters' associations and individuals regarding collection of entry tax / mechanical tax etc. by States, mainly by West Bengal, Maharashtra, Bihar, Chhattisgarh, Odisha, Jharkhand and Rajasthan.
- (c) Taxation is a State subject. However, advisories are issued to State / Union Territories from time to time, to take necessary measures to avoid harassment to the truckers / transporters and take steps to withdraw levy of additional tax, such as 'mechanical tax' / 'entry tax', which are not provided under Motor Vehicles Act, 1988, on entry of motor vehicles registered in other States.